

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
WESTERN ZONE BENCH, PUNE**

*Appeal No.602 of 2025*

MANOJ TULSIDASRAO RAORANE

...Appellant

v/s

STATE ENVIRONMENT IMPACT  
ASSESSMENT AUTHORITY & Another

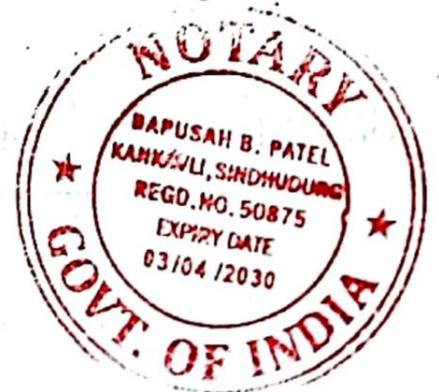
...Respondents

**AFFIDAVIT-IN-REPLY**

I, <sup>Umesh</sup> UMESH BARDE, District Mining Officer, District Sindhudurg, do hereby state and declare on solemn affirmation as follows.

01. I say that I am the Respondent No.2 in the above appeal. I am filing this Reply to the appeal. Nothing in this Affidavit be treated as admission of something stated in the appeal unless it is answered, clarified or otherwise explained. I may be permitted to file further Affidavit, if the circumstances so require.

**SIGNED BEFORE ME**  
No of Correction: 0000  
*[Signature]*  
**BAPUSAH BASHIRAHMED PATEL**  
NOTARY ADVOCATE  
Kankavli, Sindhudurg (MH) India



( page No.2)

02. I have carefully gone through the appeal memo. I am filing this reply on the basis of the record that was made available to me. I say that the first approved mining plan dated 17.10.2017 was valid and subsisting till 16.10.2022. Pursuant to the said plan, lease for mining was executed with respect to 3 Hectares of land bearing Gat No.2637, Village Nadhavade, Taluka Vaibhavwadi, District Sindhudurg. It is true that thereafter, E.C. was granted for 3 Hectares of the above Gat Number.

03. I state that then on 08.02.2024, the 2<sup>nd</sup> Mining Plan was approved. Again, this plan was for 3 Hectares of the same survey number. True, that the Appellant applied for renewal of mining lease. By Order dated 11.02.2025, it was granted. It is valid till 10.02.2030. I agree that in the said renewal lease order, due to *bona fide* mistake, the area of the then proposed lease deed was mentioned as 3.3 Hectares. It should have been 3 Hectares. On this count, the E.C. is rejected.

04. I submit that the area wrongly mentioned as 3.3 Hectares was due to *bona fide* mistake. Having realized this mistake, the Collector has issued fresh Order on

01.12.2025. Hereto annexed and marked as EXHIBIT 1.



SIGNED BEFORE ME  
No of Correction: 11  
*[Signature]*  
BAPUSAH BASHIRAHMED PATEL  
NOTARY ADVOCATE  
Kankavli, Sindhudurg (MH) India





( page No.3)

a copy of the said Order. This Order will come into effect after the further Order of this Hon'ble Tribunal. Thereafter, lease deed will be executed. If required, a rectification deed of the earlier lease deed would be executed. This will enable the Appellant to submit a fresh proposal for Environmental Clearance (E.C.).

05. In the light of the above, the appeal may be disposed of.

VERIFICATION

I, UMESH BARDE, District Mining Officer, District Sindhudurg, do hereby state on solemn affirmation that whatever stated in the above, is based upon the information derived from the official records, which I believe to be true and correct.

Solemnly affirmed here at 0805 on this 9<sup>th</sup> day of ~~December~~ NOVEMBER month of the year 2025.

U. D. Barde.  
AFFIANT

Signed by Umesh Devidas Barde  
Date: 09-12-2025 18:12:35

जिल्हा खनिकर्म अधिकारी  
सिंधुदुर्ग

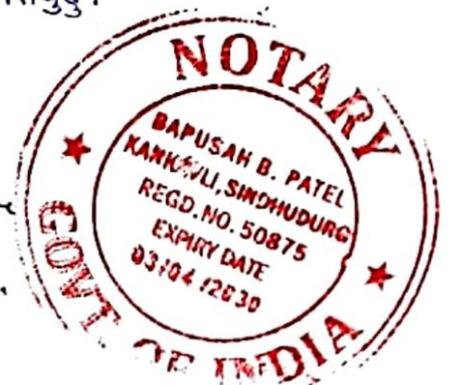
Identified by  
*[Signature]*  
Ashok Rajampol

Identified by me  
Advocate

SLM-Dicta\_2020\_NGT\_Affid\_Sindhudurg\_Raorane\_602\_Nov 16 2025.doc

NRSNO... 295/2025  
Total No. of Correction... Nil  
Document is of... 4... Pages... Four  
**SIGNED & EXECUTED BEFORE ME**  
*[Signature]*  
NOTARY  
BAPUSAH B. PATEL  
Kankavli  
Date 9/12/2025  
Kankavli

Solemnly affirmed before me,  
by Mr./Mrs. Umesh. D. Barde  
Who is identified to me by  
Mr./Mrs. Ashok Rajampol.





महाराष्ट्र शासन

जिल्हाधिकारी व जिल्हादंडाधिकारी कार्यालय, सिंधुदुर्ग

मुख्य प्रशासकीय इमारत, तळ मजला, दालन क्र. १२२, खनिकर्म शाखा, ओरोस, सिंधुदुर्गनगरी- ४१६८१२

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जा.क्र. खनि /डेस्क -१७/ महाखनिज संगणक प्रणाली/सुधारीत/२०२५-२६/१५२२,

दि. ०१/१२/२०२५

01 DEC 2025

प्रति,

श्री. मनोज तुळशीदास रावराणे,  
रा.लोरे, ता. कणकवली,  
जि-सिंधुदुर्ग

विषय:- मौजे. नाधवडे, ता. वैभववाडी, जि. सिंधुदुर्ग येथील स.न./गट नं. २६३७ (३), येथील  
३.० हे. आर. क्षेत्रावरील काळा दगड खाणपट्ट्याचा सुधारीत आदेश पाठविणेबाबत.

उपरोक्त विषयांकित प्रकरणी आपणास मौजे. नाधवडे, ता. वैभववाडी, जि. सिंधुदुर्ग येथील स.न./गट नं. २६३७ (३), येथील क्षेत्रावरील काळा दगड खाणपट्ट्याकरिता नजर चुकीणे ३.३ हे. आर क्षेत्राकरिताचा खाणपट्टा आदेश देण्यात आला होता. सदर आदेशात दुरुस्ती करून मौजे नाधवडे, ता. वैभववाडी, जि. सिंधुदुर्ग येथील स.न./गट नं. २६३७ (३), येथील क्षेत्र ३.० हे. आर. क्षेत्रावरील काळा दगड खाणपट्ट्याचा सुधारीत आदेश आपणास पाठविण्यात येत आहे. हे आपले माहितीस्तव व न्यायालयीन प्रकरणी उचित कार्यवाहीस्तव सादर.

सहपत्र- सुधारीत खाणपट्टा आदेश.

U. D. Borde.

(उमेश बरडे)

जिल्हा खनिकर्म अधिकारी,

सिंधुदुर्ग

प्रत - १) तहसिलदार वैभववाडी यांना माहिती व आवश्यकत्या कार्यवाहीसाठी.

२) उप अधिक्षक, भुमी अभिलेख वैभववाडी यांना माहिती व पुढील कार्यवाहीस्तव अग्रेषित.

३) उपप्रादेशिक अधिकारी, महाराष्ट्र प्रदुषण नियंत्रण मंडळ, उप प्रादेशिक कार्यालय रत्नागिरी, मुख्य प्रशासकीय इमारत नं. २, दुसरा मजला, जिल्हाधिकारी कार्यालय, रत्नागिरी - ४१५ ६१२ यांना माहिती व पुढील कार्यवाहीस्तव अग्रेषित.

४) मा उपविभागीय अधिकारी, कणकवली यांना माहिती व पुढील कार्यवाहीस्तव अग्रेषित.